

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1178/93.

Dt. of Decision : 7-10-94.

A. Kondala Rao

.. Applicant.

vs

1. Superintendent of Post Offices,
Parvathipuram Division,
Parvathipuram,
Dist. Vizianagaram.

2. Director of Postal Services,
Visakhapatnam Region,
Visakhapatnam.

.. Respondents.

Counsel for the Applicant : Mr. S. Rama Krishna Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER(JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMIN.)

: 3 :

Copy to:-

1. Superintendent of Post Offices, Parvathipuram Division, Parvathipuram, Dist Vizianagaram.
2. Director of Postal Services, Visakhapatnam Region, Visakhapatnam.
3. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
4. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
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M/104

O.A. 1178/93

Dt. of Decision : 7-10-94.

ORDER

1. As per Hon'ble Shri A.V. Haridasan, Member (Judl.)

The applicant who was EDBPM, Kondabaridi was put off duty by the respondents by an order dt. 26.11.1992 as he was arrested by the police and as a criminal case against him was pending. Though the applicant was released on bail he was not taken back to service. It is under these circumstances the applicant has filed this application for a direction to the respondents to revoke the order of put off duty and to take him back to duty with consequential benefits.

2. In the reply the respondents have contend that as a criminal case is under trial against the applicant the order of put off duty cannot be revoked.

3. Now the criminal case against the applicant CC No. 6/94 was disposed of by the Additional Session Judge, Vizayangaram by his judgement dt. 7.8.94 acquitting him of the charges. The counsel for the respondents agrees that the applicant would be taken back to duty on production of a copy of the judgement. The learned counsel for the respondents also stated that the application may be disposed of with appropriate direction to the parties in this regard.

4. In the result the application is disposed of with a direction to the respondents to take the applicant back into service revoking the order put off duty on his production of a copy of the judgement in CC No. 6/94. *regarding him*. There is no order as to costs.


(A.B. GORATHI)
MEMBER(ADMN.)


(A.V. HARIDASAN)
MEMBER (JUDL.)

Dated : The 7th Oct. 1994.
Dictated in Open Court

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OA-117 8793

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

Dated: 7/10/94

ORDER/JUDGMENT.

M.A./R.P./C.P./No.

O.A.NO.

117 8793

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

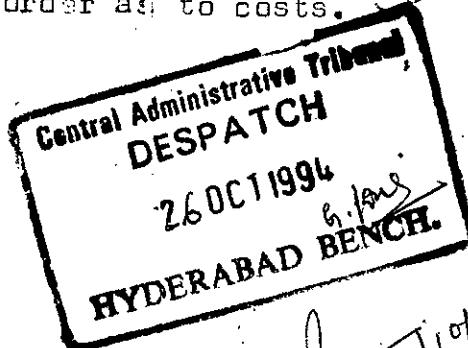
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

NO SPARE COPY



15/10/94